

**SC No. 285/18
State vs. Akram
FIR No. 207/17
PS Bharat Nagar**

19th June, 2020

The matter is listed for today in terms of orders of Hon'ble High Court and Ld. District and Sessions Judge (North West) passed from time to time for en-bloc adjournment of the matters on account of pandemic of COVID-19.

Present: Ld. Addl. PP for State, through Webex Cisco.

None for the accused.

File perused.

Vide order reference R-77/RG/DHC/2020 dated 15.04.2020, the matter which was earlier listed for 01.05.2020 was ordered to be listed for today i.e. **19.06.2020**.

In terms of Hon'ble High Court Order No. 17/DHC/20 dated 14.06.2020 only urgent matters (except where evidence is to be recorded) are to be taken up through Video Conferencing mode.

No urgency is observed in the present matter. Accordingly, case is adjourned for the purpose fixed for **27.08.2020**.

The order sheet be uploaded on the website under digital signature of undersigned.

**BHUPINDER
SINGH**
(Bhupinder Singh)
ASJ-01/NW
Rohini/Delhi
19.06.2020

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**SC No. 87/19
State vs. Ankush
FIR No. 191/19
PS Ashok Vihar**

19th June, 2020

The matter is listed for today in terms of orders of Hon'ble High Court and Ld. District and Sessions Judge (North West) passed from time to time for en-bloc adjournment of the matters on account of pandemic of COVID-19.

Present: Ld. Addl. PP for State, through Webex Cisco.

None for the accused.

File perused.

Vide order reference R-77/RG/DHC/2020 dated 15.04.2020, the matter which was earlier listed for 01.05.2020 was ordered to be listed for today i.e. **19.06.2020**.

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(Bhupinder Singh)

ASJ-01/NW
Rohini/Delhi
19.06.2020

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SC No. 340/17
State vs. Bhupender @ Bhupi
FIR No. 103/17
PS Bharat Nagar

19th June, 2020

The matter is listed for today in terms of orders of Hon'ble High Court and Ld. District and Sessions Judge (North West) passed from time to time for en-bloc adjournment of the matters on account of pandemic of COVID-19.

Present: Ld. Addl. PP for State, through Webex Cisco.

None for the accused.

File perused.

Vide order reference R-77/RG/DHC/2020 dated 15.04.2020, the matter which was earlier listed for 01.05.2020 was ordered to be listed for today i.e. **19.06.2020**.

In terms of Hon'ble High Court Order No. 17/DHC/20 dated 14.06.2020 only urgent matters (except where evidence is to be recorded) are to be taken up through Video Conferencing mode.

No urgency is observed in the present matter. Accordingly, case is adjourned for the purpose fixed for **27.08.2020**.

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(Bhupinder Singh)
ASJ-01/NW
Rohini/Delhi
19.06.2020

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Bail Application No.1569/20
State vs. Kamlesh @ Baba
FIR No. 594/17
PS Shalimar Bagh
U/s. 323/363/376 D IPC & 6 POCSO Act

19th June, 2020

This is an application filed on behalf of applicant/accused Kamlesh U/s. 439 Cr. P.C. for grant of interim bail.

In view of the ongoing pandemic COVID-19 situation, the present application has been taken up for urgent hearing through Video Conferencing using CISCO Webex Meetings App, from my Camp Office, with the consent of Id. Addl. P.P and Id. Defence counsel. Copy of the application and reply of the IO have been received through e-mail/Whatsapp. All the stakeholders have joined the video conference.

Present : Ld. Addl. PP for the State.

Sh. Bharat Singh, Id. Counsel for applicant/accused.

Ms. Madhu Hooda, Id. Counsel for DCW.

IO SI Neeraj Mor.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819. The print out of the same has been taken and annexed alongwith the record.

It is submitted by the IO that the victim is at her native place in Bihar and is unable to come before the Court. Further, notice was served upon her parents but they have not come to PS for joining the Video Conferencing and are not picking her call.

Arguments heard.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. for last more than three years. It is submitted that the accused/applicant is not having any previous involvement against him and public witnesses have been examined in the present case. It is submitted that since only formal witnesses remains to be examined, there is no possibility of him

threatening the witnesses. It is submitted that the wife of the accused is not keeping well and there is no one to look after her in the present pandemic situation. It is prayed that he be released on interim bail for a period of 46 days.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

The allegations against the accused/applicant is that he alongwith other two co-accused persons committed gang rape upon the victim who at that time was just 16 years of age. As apprised by the Id. Addl. PP, violence was resorted to by the accused persons while committing the ghastly act. It has also been apprised by the Id. Addl. PP that scientific evidence is on record against the accused/applicant which leaves no scope of him claiming innocence.

The only reason that the present application has been moved on behalf of accused/applicant Kamlesh is for looking after his wife who is stated to be suffering from infection in kidney. However, it is not stated if she requires immediate medical treatment i.e. her admission in any hospital for such treatment. The medical documents filed alongwith the application which are yet to be verified are in the nature of prescription only and no advice of any major treatment has been given. Further, Id. Counsel has not been able to apprise the Court about the parents or other family members with whom the wife of the accused/applicant is residing. Although, he has apprised that accused/applicant is having one brother who is working in Delhi. As such, the contention that there is no one to look after the wife of the accused/applicant is not sustainable.

In view of the nature of allegations against the accused and the manner in which the offence is stated to have been committed, I am not inclined to allow the present bail application and the same is hereby dismissed.

Application stands disposed off accordingly.

Let digitally signed copy of this order be forwarded on official e-mail i.e. rohincourts-dl@nic.in / courtrohini@gmail.com. Further, copy of this order be also sent to IO/SHO for information (who is also directed to send a copy to the complainant) and record and also to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

BHUPINDER SINGH

(Bhupinder Singh)

ASJ-01/NW

Rohini/Delhi

19.06.2020

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SINGH

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SC No.720/18
State vs. Manoj
FIR No. 726/18
PS Mangol Puri

19th June, 2020

The matter is listed for today in terms of orders of Hon'ble High Court and Ld. District and Sessions Judge (North West) passed from time to time for en-bloc adjournment of the matters on account of pandemic of COVID-19.

Present: Ld. Addl. PP for State, through Webex Cisco.

None for the accused.

File perused.

Vide order reference R-77/RG/DHC/2020 dated 15.04.2020, the matter which was earlier listed for 01.05.2020 was ordered to be listed for today i.e. **19.06.2020**.

In terms of Hon'ble High Court Order No. 17/DHC/20 dated 14.06.2020 only urgent matters (except where evidence is to be recorded) are to be taken up through Video Conferencing mode.

No urgency is observed in the present matter. Accordingly, case is adjourned for the purpose fixed for **27.08.2020**.

The order sheet be uploaded on the website under digital signature of undersigned.

**BHUPINDER
SINGH**

(Bhupinder Singh)
ASJ-01/NW
Rohini/Delhi
19.06.2020

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**SC No. 761/18
State vs. Rajesh
FIR No. 310/18
PS Bharat Nagar**

19th June, 2020

The matter is listed for today in terms of orders of Hon'ble High Court and Ld. District and Sessions Judge (North West) passed from time to time for en-bloc adjournment of the matters on account of pandemic of COVID-19.

Present: Ld. Addl. PP for State, through Webex Cisco.

None for the accused.

File perused.

Vide order reference R-77/RG/DHC/2020 dated 15.04.2020, the matter which was earlier listed for 01.05.2020 was ordered to be listed for today i.e. **19.06.2020**.

In terms of Hon'ble High Court Order No. 17/DHC/20 dated 14.06.2020 only urgent matters (except where evidence is to be recorded) are to be taken up through Video Conferencing mode.

No urgency is observed in the present matter. Accordingly, case is adjourned for the purpose fixed for **27.08.2020**.

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R SINGH**
(Bhupinder Singh)
ASJ-01/NW
Rohini/Delhi
19.06.2020

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BHUPINDER SINGH
Date: 2020.06.19
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19th June, 2020

The matter is listed for today in terms of orders of Hon'ble High Court and Ld. District and Sessions Judge (North West) passed from time to time for en-bloc adjournment of the matters on account of pandemic of COVID-19.

Present: Ld. Addl. PP for State, through Webex Cisco.

None for the accused.

File perused.

Vide order reference R-77/RG/DHC/2020 dated 15.04.2020, the matter which was earlier listed for 01.05.2020 was ordered to be listed for today i.e. **19.06.2020**.

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SINGH**

(Bhupinder Singh)
ASJ-01/NW
Rohini/Delhi
19.06.2020

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Bail Application No. 1439/20
State vs. Subodh
FIR No. 217/19
PS Budh Vihar
U/s. 343/363/366/376/368/34 IPC & 6 POCSO Act

19th June, 2020

This is an application filed on behalf of applicant/accused Subodh U/s. 439 Cr. P.C. for grant of interim bail.

In view of the ongoing pandemic COVID-19 situation, the present application has been taken up for urgent hearing through Video Conferencing using CISCO Webex Meetings App, from my Camp Office, with the consent of Id. Addl. P.P and Id. Defence counsel. Copy of the application and reply of the IO have been received through e-mail/Whatsapp. All the stakeholders have joined the video conference.

Present : Ld. Addl. PP for the State.

Sh. Surendra Kumar Singh, Id. Counsel for applicant/accused.

Ms. Madhu Hooda, Id. Counsel for DCW.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819. The print out of the same has been taken and annexed alongwith the record. As per reply filed by the IO qua notice to the victim, she has been untraceable.

Arguments heard.

It is submitted by Id. Counsel for applicant/accused that charge-sheet was earlier filed before this Court but when no case under POCSO Act was made out, chargesheet was transferred to the court of Ms. Preeti Aggarwal Gupta, Id. ASJ/FTC.

As such, let the present application be placed before the concerned Court on **22.06.2020**.

Let digitally signed copy of this order be forwarded on official e-mail i.e. rohincourts-dl@nic.in / courtrohini@gmail.com. Further, copy of this order be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The

Incharge Computer Branch is directed to upload the order on the website of the District Courts.

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(Bhupinder Singh)

ASJ-01/NW

Rohini/Delhi

19.06.2020

SC No. 838/17
State vs. Zarif Khan
FIR No. 642/14
PS Ashok Vihar

19th June, 2020

The matter is listed for today in terms of orders of Hon'ble High Court and Ld. District and Sessions Judge (North West) passed from time to time for en-bloc adjournment of the matters on account of pandemic of COVID-19.

Present: Ld. Addl. PP for State, through Webex Cisco.

None for the accused.

File perused.

Vide order reference R-77/RG/DHC/2020 dated 15.04.2020, the matter which was earlier listed for 01.05.2020 was ordered to be listed for today i.e. **19.06.2020**.

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19.06.2020

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